

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 4192/2014
M.A No. 1432/2017**

New Delhi, this the 18th day of December, 2017

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Dr. Dev Raj Bainsla, aged about 67 years,
S/o. Sh. Shiv Narayan,
Retd. Lecturer (English)
From the Education Haryana Govt.
R/o. Village and Post Badoli,
Distt. Palwal.Applicant

(By Advocate : Mr. Subhash Chechi)

Versus

1. Director of Education,
Govt. of NCT of Delhi,
New Delhi.
2. Office of Deputy Control of Accounts (Funds)
GPF Cell, 4th Floor, Vikas Bhawan,
Delhi.
3. Principal,
Sarvodaya Kanya Vidyalaya,
Madanpur Khadar,
New Delhi.Respondents

(By Advocate : Mr. Amit Anand)

ORDER (ORAL)

Mrs. Jasmine Ahmed, Member (J) :

It is the contention of learned counsel for the applicant that though the respondents have paid him an amount of Rs.98,219/- as GPF which includes interest also up to October, 1993, but, while giving the amount to him respondents have not taken into account the period of nine months i.e., from April to

November, 1991 during which period, he every month deposited a sum of Rs.2300/- in his GPF account.

2. In this regard, counsel for applicant states that the respondents no. 1 and 2 be directed to have a look in the matter in regard to the amount of Rs.2300/- deposited by him from April to November, 1991 which is lying with them and pay him back the said amount.

3. Learned counsel for the respondents Sh. Amit Anand stated that as the applicant left the Delhi Government and joined Haryana Government, naturally the Delhi Government is not bound to pay interest after he has joined the Haryana Government on his GPF amount. Counsel for respondents stated that they have already paid a sum of Rs.98,291/- after calculation but, if the applicant makes a representation attaching documents in support of his contention that he has paid Rs.2300/- per month from April 1991 to November 1991, the respondents will consider it and if it is not paid to him already they will pay him amount lying with them.

4. Taking into consideration the limited prayer of the learned counsel for the applicant, the applicant is directed to make a fresh representation attaching all the supporting documents which he is having with him in regard to his GPF amount within 15 days from today and the respondents are directed to take a decision thereon and if it is found to be true

that the money is lying with them and not paid to the applicant, then they shall pay the money within two months from the date of receipt of fresh representation along with the copy of this order. Rest of the reliefs have not been pressed by the counsel for the applicant. Accordingly, the O.A is disposed of. No costs.

(Jasmine Ahmed)
Member (J)

/Mbt/